

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1499/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.11.04.2019/NCLAT/UR/479)

In the matter of:

Technochem Distributers Appellant

Versus

Sura Leathers Pvt. Ltd. Respondent

Appearance: Mr. Kumar Kizzas, Advocate for the Appellant.

01.05.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 11.04.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 12.04.2019. The Appellant re-filed the Memo of Appeal on 29.04.2019. It is stated in the Interlocutory Application (IA) that Appellant was required to file a fresh affidavit to remove the objection and as the Appellant is based in Chennai the fresh affidavit had to be executed and notarized at Chennai. Then there were public holidays on 17.04.2019, 18.04.2019 and 19.04.2019. Hence, there is delay of 11 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 02.05.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar